

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 23/GT/2017**

Subject : Petition for approval of tariff of Nabinagar Thermal Power Project (1000 MW) for the period from anticipated Date of Commercial Operation of Unit-1 to 31.3.2019.

Petitioner : Bhartiya Rail Bijlee Company Limited

Respondents : East Central Railway & 2 others

Date of Hearing : **10.8.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, BRBCL  
Shri Anand K. Ganesan, Advocate, BRBCL  
Ms Ritu Apurva, Advocate, BRBCL  
Ms. Ashabari Thakur, BRBCL  
Shri Deepak Thakur, BRBCL  
Shri. Deep Rao Palepu, Advocate, ECR  
Ms. Harneet Kaur, Advocate, ECR  
Shri Deepak Chopra, ECR  
Shri. Shashwat Kumar, Advocate, NBPDC & SBPDCL  
Shri. Rahul Chouhan, Advocate, NBPDC & SBPDCL

**Record of Proceedings**

The order in the present petition was reserved on 25.5.2021. However, the order could not be issued prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for virtual hearing today.

2. During the hearing, the learned counsel for the Petitioner submitted that since pleadings have been completed by the parties, the Commission may reserve its orders. The learned counsel for Respondent ECR submitted that orders may be reserved in the matter, subject to grant of time to the Respondent to file its response to certain judgments filed by the Petitioner. This was permitted by the Commission.

3. The Respondent ECR is permitted to file its response as stated in para 2 above, by **23.8.2022**, with copy to the Petitioner, who may, if need be, file its response by **29.8.2022**.



4. Subject to this, order in the petition was reserved.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

